THE BEEDI WORKERS WELFARE CESS (AMENDMENT) BDA, 1981

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): Sir, I beg to move.-

"That the Bill to amend the Beedi Workers Welfare Cess Act, 1976, as passed by the Lok Sabha, be taken into consideration."

Sir, the House might be aware that the Bill hag already been passed by the Lok Sabha and it awaits the recommendations of the Rajya Sabha. ITiere are two main objects in the Bill, one is to provide for the levy and collection of a cess on manufactured beedis and the other is to make a provision in the Act to the •fleet that the provisions of the Central Excise and Salt Act, 1944 and the rules made thereunder would apply to the levy and collection of cess •nder the Act.

At present the Beedi Workers Welfare Cess Act, 1976, provides for levy and collection of a cess on tobacco issued from warehouses for manufacture of beedies. Consequent on the decision taken to exempt tobacco from *xcise duty in 1979 the warehousing arrangements for collection of excise duty has been discontinued and, therefore, it has not been possible to collect the cess on tobacco. It is, therefore, now proposed to substitute a levy on manufactured beedies for the cess on tobacco.

The cess is meant for financing the Beedi Workers Welfare Fund which has been set up under the Beedi Workers Welfare Fund Act, 1976 for financing measures to promote the welfare of the persons engaged in Beedi industry.

The Fund was set up in February, 1977. The proceeds of the cess on tobacco collected upto February, 1979 were credited to this Fund. The total amount of money collected was about 5.19 crores. Of this, a little over Rs. 2

erores was spent upto March, 1981 and the budget provision for the current year is about Rs. 2.14 crores. Unless this Bill is passed and arrangements are made to collect the cess on beedis immediately the fund will be left with only about Rs. 1 crore at the end of this current year. The Fund Act provides for the following typas of welfare measures:

- (a) Improvement of public health and sanitation, prevention of diseases and provision of medical care;
- (b) Provision and improvement of water supplies and facilities for washing;
- (c) Provision and improvem-'n\^ of educational facilities;
- (d) Provision and improvement of housing and recreational facilities etc.

Of these, priority has been given to medical care, housing and education. We have so far set up 71 dispensaries at the various places where there is a concentration of beedi workers. We have also given assistance to the State Governments as well as the beedi workers for construction of houses. Scholarships are also being given for education of the children of beedi workers. These schemes will have to be continued and also augmented to meet the growing demand. The balance available in the Fund is not adequate for this purpose. It ig therefore, necessary to tap an alternate source of finance for the Fund and Government have come to the conclusion after careful consideration that the levy of a cess on beedi is the best means of financing the welfare measures.

The Bill provides for the levy iand collection of a cess on manufactured beedis at a rate which shall not be^ less than 10 paise and not more than 50 paise per thousand beedis. It is estimated that if the cess is collected at the minimum rate of 10 paise per

213

thousand beedis, h* total amount that can be colle ted would be between Rs. 2.5 cror_f to Rs. 3.00 crores. ^T The actual rate of he cess to be levied will be decided b,' Government after making an assessment of the amount required.

It has been provided in the Beedi Workers Welfare Cess Rules, 1977 framed under section 7 of the Beedi Workers Welfare Cess Act that the provisions of the Central Excises and Salt Act, 1944 ai d the rules made thereunder would be applicable to the *levy* and collection of the cess. The Committee on Subordinate Legislation of the Rajya Sabha have observed / that since the Act itself does not con--^^jtain any provision to this effect, an appropriate provHon should be made in the Act itself. Accordingly, It ha« been proposed to amend the Act so as to provide for the application of the provisions of the Central Excises and Salt Act to the collection of the cess under the B eci Workers Welfare Cess Act.

With these words, I request that this august House may kindly take up the Beedi Workers Welfare Cess Amendment Bill, 1981, as passed by the Lok Sabha, 5nto consideration and to return the same to the Lok Sabha.

The question was proposed.

MR. DEPUTE CHAIRMAN: One hour is allotted for the discussion of this Bill and I equest hon. Members not to take mor, than 6 minutes each, Mr. Dhabe.

SHRI SHBLDHAR WASUDEO DHABE (Mahs a:;htra): Sir, though every Bill has sj»t its own importance, this is a very i nportant Bill.

MR. DEPUT' CHAIRMAN: But you should take only five minutes.

[The Vice-Chairman (Dr. Rafiq Zakaria) in the Chair]

SHRI SHJUDHAR WASUDEO DHABE; Witt the arrival of the Vice-Chairman I think, the time-limit will be enforced more strictly.

Sir, this Bill is a welcome measura But it is unfor unate that the Govern-

ment took two years to take a decision to levy the cess. It was in 1979 that tobacco was exempted from the Excise du:ty and, therefore, this cess could not be recovered. I would like to know from the honourable Minister why so much delay has taken place for more than 1-1/2 years and what steps will be taken to effect retrospectively the recovery of the cess from the employers.

Secondly, Sir, in this beedi industry which is a very important industry in the country—it is an important industry in my State also-there are more than 30 lakh workers and the actual figure is 31.06 lakhs. Sir, the country is divided into different zones like Allahabad, Jabalpur, Bangalore, etc. The Bangalore zone has got 9 lakh workers or so and the Maharashtra, Goa and MP region, that is, the Jabalpur zone, has got 7.5 lakh workers. Sir, the objectives mentioned by the Minister are very laudable, that is, providing for public health, sanitation, educational facilities and housing. These are very laudable and they are very necessary. But one major drawback is there which we have seen in this and it is the administrative expenses. For all the industries together, Sir, there is only one Labour Commission tor managing all the industries in the Labour Ministry. But, for each industry, there is a separate Welfare Commissioner. For coal there is one Commissioner Welfare and manganese there is one Welfare Commissioner and for beedi, there is another Welfare Commissioner and so on. In my area, that is, the Vidharbha region, coal and manganese mines ate there side by side and there are two Welfare Commissioners for these two items. But there is no co-ordination between them. On the contrary, there is only duplication of work and expenditure. I would like to suggest to the honourable Minister that such posts are not necessary and there is no need for separate Commissioner* for implementing welfare measures'. This sort of duplication involves un[Shri Shridha_r Wasudeo Dhabe]

necessary administrative expenditure which should be cut down.

Sir, one of the main things so far a_s the beedi industry is concerned, is that the beedi workers are very poorly paid and 90 per cent of the beedi workers are women. A survey was made by the ILO in 1980 on this matter and it has been found by the survey that of the total wage worth about 450 million dollars in the whole world, about 160 million goes to the beedi workers in South and South-East Asia. Nevertheless beedi-making is important source of income for the rural households which are engaged in beedimaking which brings about 45.5 per cent of the total income of the household. Therefore, Sir, for the unorganised sector of labour and for the women workers in the rural areas this is a very important additional source of income. One of the reasons why the many industries in Maharashtra have shifted to Madhya Pradesh is the discriminatory way in which the minimum Wages are fixed. In my region in Maharashtra, this taking place. The minimum delay wages throughout India varv between Rs. 3 and Rs. 5 and sometimes between Rs. 3 and Rs. 6. But, Sir, in Maharashtra the wages were fixed between Rs. 6 and Rs. 8 with the result that some beedi industry units were shifted from Bhandara district to Madhya Pradesh. A .conference of the Labour Ministers was held in July, 1980 and the conference made recommendation that there should not be any differential in wages of more than 25P between one State and another and they have also stated that there should be uniformity in the minimum wages for the beedi industry if this industry is to prosper. I would like to point out that under the Minimum Wages Act, under section 9 of the Act, Central Advisory Board is to be Constituted »nd its work is to co-ordinate the work of the Committees and their work is also to see that the work of fixation and revision of wages is properly co-ordinated. I would also lik* to request the Minister to call a meet- A ing of the Central Advisory Board and see that uniformity in wages is achieved so that there is no problem in the beedi industry.

Lastly, Sir, the most important point which I would like to place before the Minister is that the workers' welfare should have priority as the exploitation which is going on in the beedi industry is very-very large. The workers are exploited by the contractors. They do not get proper wages. Only fifty per cent is paid to them. I will suggest to the Minister that some Beedi corporations should be set up, through which. > the rural workers and the rural, poor people and peasants, can sell beedis, so that proper income is assured to them and ... (Time bell rings). This will ensure that the workers are benefited to a large extent.

Lastly, Sir, . . .

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): You have already said, "Lastly. . .

SHRI SHRIDHAR WASUDEO DHABE: This was because you were ringing the bell. (Interruptions).

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The Deputy Chairman has already told you that we have to finish this Bill within the time, and there are so many speakers.

SHRI SHRIDHAR WASUDEO DHABE: I would like to say this unorganised sector of the workers requires special consideration, and uniformity of minimum wages is one of the most important matters in thi3 connection, and I will request the Minister to see that welfare measures are taken and every pie is spent for workers' welfare and not for administration.

Thank you.

श्री पी॰ एन॰ सक्स (उत्तर प्रदेश): उपसमाध्यक्ष महोदय, मैं बोड़ी वरकर्स ' वैलफेयर सेस (अमेडमेड) विल, 1981 का समर्थन करने के लिये खडा हमा है। जैसा मंत्रों जो ने अभी बताया है इस संशोधन को जरूरत श्रोजिनल बोडी वरकर्स बैलफेयर संस ऐन्ट, 1976 में इस लिये पड़ी क्योंकि 1979 में जनता सरकार के समय में तस्त्राक् अर एक्साइन इयुटी हटा दो गई थी और उन इयटो के हट जाने से बोड़ो वरकसं, वोड़ो मजदूरों के लिये जो बैलफेयर फण्ड बनावा गया था, उस फण्ड में इतनी धनराधि ापहुंच नहीं रही थी, उपलब्ध नहीं हो **ेर**ही थी और उनका जान नहीं हो पा रहा था और इस लिये इसको लाया गया है ताकि तैयारो बोडियों के ऊपर, मैनफीनचर्ड बोडियों के ऊपर यह कर लगाया जा सके।

उपसभाष्यक्ष महोदय, इस संबंध में मैं यह कहना चाहुंगा कि हमारे देश में बोड़ो मजदूरों के संख्या लाख है। यह संख्या इतनी है जितनी केन्द्रीय सरकार के संगठित कमें बारियों की जो बंख्या है, वह मिलकर इन बोड़ो मजदूरी ही लंखवा है उससे भी अधिक हैं। लेकिन ये संगठित नहीं हैं, आगंनाइज्ड नहीं हैं और इस लिये इनके। स्थिति वहत खराब है, बहुत दवनीय है। इम इन लोगों के लिये बग कर रहे हैं इसका पता इससे चल जाता है कि 31 मार्च, 1981 तक इन बोड़ी मजदूरों की दशा को सुधारने के लिये. इनके कल्याण पर 2 करोड़ रुपये खर्च हमा । 1976 से लेकर 1981 तक टोटल जो हमने खर्च ि किया है कल्याण निधि से वह 2 करोड़ इपये खर्च किया है। इससे ग्राप समझ सकते हैं कि 40-45 लाख लोगों के लिए 2 करोड़ क्षया खर्च करन कुछ भी नहीं है।

ग्रगर हम इनके पूरे परिवार के लोगों को लें तो कम से कम 10 मिलियन यानी 1 करोड लोग सीधे तौर से इस इंडस्टी से प्रभावित होते हैं और एक करोड लोगों के लिये हमने दो करोड़ रूपया खर्च किया है और वह भी 5 वर्षों में खन किया है । तो यह बहुत दयनीय स्थिति है। उपसमाध्यक्ष महोदन, हमारे देश को आजाद हए 34 साल हो गये, लेकिन ये बोड़ो मनदूर, जिन में अधिकांश स्तियां ग्रीर बच्चे हैं, इनका बहुत ग्रधिक शोषण हो रहा है. प्रवन्धकों द्वारा, अर्थात मालिकों द्वारा और विचौलियों के द्वारा । इस लिये इतको छोर पुराध्यान दिये जाने की ग्रावश्यकता है। सबसे कम मजदूरो पाने वाले ये लोग हैं। इनको 3 रुपया, 3.50 रुपया, 4 रुपया, 5 ख्या मजदूरी मिलतो है, जिससे कि ग्राज गुजारा भी नहीं चला सकते हैं। ये लोग इतनी कम मजदूरो पाने थाले मजदूर हैं और इनके रहत-सहन की जो स्थिति है वह यह है कि इनके पास रहने के लिये मकान नहीं हैं, हवा-पानी की उनमें व्यवस्था नहीं है । इनके मकानों की व्यवस्था ग्रावस्थकता है, इनके बच्चों के लिये पढ़ने हेत स्कुलों की आवश्यकता है और ग्रस्पतालों की ग्रावस्थकता है। हमारे मंत्री महोदय ने दूसरे हाउस में बताया है कि इनके लिये 71 डिस्पेंसरोज हैं ग्रीर दो अस्तताल हैं। परन्त इनको संख्या को देखते हुए यह नाकाफो है। इनके लिये ग्रोर ग्रस्ताल खलने चाहिएं। आई० एल० ग्रो० को रिपोर्ट में कहा गया है कि हमारे देश के बोडो मजदूर सबसे श्रधिक तपेदिक के मर्ज से प्रभावित हैं इसलिये इनके लिये टी॰ बो॰ सैनिटोरियम भीर उत्ते अत्वतः शैयवाभी की, बैडस की व्यवस्था होनो चाहिएं ताकि उनके अन्दर जो टो॰ बो॰ के मरोज हैं उनका समृचित इलाज हो सके। बे मजदूर संगठित नहीं

श्री पी० एन सकली

हैं, इनके कपर मिनिमम वंजेज ऐक्ट लागू होता है , न फॅक्टरो ऐक्ट लाग् होता है, न इनके ऊपर बोनस ऐक्ट लाग होता है और न प्रोविडेंट फण्ड ऐक्ट लाग् होता है । इन सब सुविधाओं से वंचित रह कर ग्राज 34 साल के बाद इस देश में यह मजदूर काम कर रहे हैं और हमारे देश के आर्थिक रूप से जो नीचे के तबके के लोग हैं वे सिगरेट नहीं पोते, ग्रधिकांश बोड़ो हो पोते हैं, उनकी अवस्यकतामों की पूर्ति यह गरीब मजदूर किया करते हैं इसौलिये इनके लिये अधिक कल्याण के काम होने चाहिएं। इसमें प्रस्ताव है कि 10 पसे से लेकर 50 पैसे प्रति एक हजार तैयार बीड़ियों पर उपकर लगाया जायेगा ग्रीर उससे मिलने वाली राणि को इनके वैलफेयर फण्ड में जमा किया जायेगा। लेकिन मैं यह कहना चाहंगा कि यह बहुत कम राशि है। इसके लगाने से ढाई से तीन करोड़ रुपये तक को ग्रांपदनो सरकार समझतो है होगी । इस ढाई से तोन करोड रूपये से काम चलने वाला नहीं है। कम से कम 50 पैसे तो यह होना ही चाहिए। मैं तो चाहुंगा कि यह सेस एक रुपये तक बढाया जाये ग्रर्थात 10 गुना किया जाये तब जा कर हम इन मजदूरों का कल्याण कर पायेंगे। इनके घर बनाने की योजना है जिसमें कहा जाता है कि इनको 900 रुपये तक ब्याज रहित ऋण दिया जाता है ग्रीर 6 हजार रुपये सबसिष्टो दी जाती है। मैं नहीं जानदा कि 6,900 रुपये में आज हिन्द्स्तान में कहीं भी कोई घर बन सकता है। यह जो धनराशि दो जाती है यह राशि बढाई जानी चाहिए । इनके मनोरंजन के केन्द्र ग्रधिक खोले जाने चाहिएं, कम्युनिटी हाल और अधिक बनाये जाने चाहिएं । सबसे अधिक जरूरत है इनके बच्चों के लिये और अधिक स्कल खोले जायें और जो बच्चे छोटो उम्र में

इस रोजगार में लगे हुए हैं उनको रोका जाना चाहिए, उन पर नियंत्रण लगाया जाय ताकि ये बच्चे यह काम न करें और उच्च शिक्षा प्राप्त कर सकें। इसके साथ साथ मैं यह भी कहना चाहता हं कि (समय की घंटी) वोड़ी राजगार पत्तो के बिना नहीं चल सकता। यह हमारे दक्षिण उत्तर प्रदेश, दक्षिण बिहार, मध्य प्रदेश, उड़ोसा तथा आन्द्र प्रदेश में पैदा होती हैं। इन पत्तियों को इकट्टा करने वाले जो मजदूर हैं उनको भी इस एक्ट की परिधि में लाया जाये। इन चन्द भव्दों के साथ में इस बिल समर्थन करता हं।

SURENDRA MOHAN Pradesh): Mr. Vice-Chairman, Sir, I welcome this Bill and I think it WM long overdue. The hon. Member Mr. Dhabe, has already raised this question as to why there wad thig delay. However, even if late, this Bill has come. But, I find, Sir, whether in the amending Bill or in the earlier Act there is no provision at ali for the representations in the Advisory Committees of the Fund ** any level of the representatives of the beedi workers. There is a provision that a woman member must be there in the Advisory Committee at various levels of the Fund. That is a welcome proposal. However, I would submit that unless the representatives of the beedi workers are associated with the Fund with its working, with its functioning, not much will be achieved because the beedi workers will not know what they are getting, and the Fund Adsory Committees also will not know \ what really are the genuine demands, genuine grievances, genuine needs of the beedi workers.

Apart from this, Sir, I believe that there is need now for a comprehensive legislation relating to the beedi workers. Hon. Mr. Sukul, a well-known trade union leader, just as Mr. Dhabe is, has also pinpointed

[9 DEC. 1881]

this problem by saying that neither the Bonus, Act no! the Provident Trund Act nor any t ;her Act applies to the beedi w rkers. Whatever minimum wages tl ey get, they are also not linked wit a the dearnegg allowance and they do not any dearness get allowance. think, Sir, that comprehensive legislation must brought forward, taking into consideration all these issues go that the welfare o. the beedi workers can be linked with their and with some kind of viability in their living standards. If such comprehensive legislation be brought forward, it will be necessary, in my view, that some enquiry should >-%e undertaken into the living conditions, into the ,>ay structure and into the working of the various Minimum Wages Acts, as also the working, of these A.cts relating to the beedi workers. Wthout such an enquiry, it may not be possible to really bring a comprehensive legislation which will really serve the purpose. I ma afraid, Sir, that the activities of *.he contractors who rule over the livi s of beedi workers will have to be scrutinised and will have to be checked. Unfortunately the contractors ae not only masters over their lives, they are also unscru pulou_s masters a d there is no relief from them. Thel a s no relief, firstly, because there i_s n> secondly, because even if tiere is a law, there is no machinery to implement fliat law and, thirdly, Sir, because the beedi workers are ill-organised. The five year p: in which had been suggested during ho time of the Janata Party rule had 1 lade a provision for the creation of j roving fund, or revolving fund, which could be used for the organisal on of the unorganised rural poor. 'he-standing advisory committee of the organised rural poor also had made t is suggestion. However, no such re- olving fund has been created and the 1 asult is that wherever workers are not 1 ganised they really do not get any relie in terms of setting up their organisati n. That is why I

think it is necessary that auon a fund should be created.

Finally, Sir, I would say that the workers education machinery created by the Central Education Board does not help them at all in training their leaders and in preparing their organisers. That is a big lacuna again. Therefore, I suggest that that also may be given some attention. Thank you very much.

भी लाखन सिंह (उत्तर प्रदेश): ७प~ समाध्यक्ष महोदय, मैं बीड़ी कर्मकार कस्याण उपकर संशोधन विधेयक, 1981का स्वागत करता हूं। महोदय, जैसा कि मंत्री जो वे बताया है पिछले पांच वर्षों में केवल दो करोड़ रुपया कह्याण के लिए खर्च किया गया । 40-45 लाख बीडी कर्मचारी हैं ग्रीर उनके शाश्रित मिला करके सब एक करोड़ से उपर की संख्या बंदिती है तो एक परिवार पर या एक व्यक्ति पर कितना खर्च हुआ और उनका क्या कल्याण हुआ होगा यह मैं नहीं समझ पाता हूं। जैसाकि बताया गया है, उनके कल्याण के लिए 71 डिसपेंसरीज खोली गयी हैं. ये बहुत कम है। क्योंकि बोड़ी मजदूर सारे देश में फैले हुए हैं ग्रीर जगह-जगह पर उनको दवाईया नहीं मिलती हैं। जो डिसपेंसरियां खोली गयी हैं उनमें भी दबाइयां नहीं मिलती हैं जैसी कि जानकारी मिली है। तो मैं जानना चाहंगा कि इनके स्वास्थ्य की रक्षा के लिए क्या ग्राप मोबाईल डिसर्पेंसरीज भी चाल करना चाहेंगे श्रीर साथ ही साथ में यह भी कहना चाहंगा कि जो मजदूर तेंद्र के पत्ते तो इते हैं उनको भी अगर इस कानन की परिधि में लाया गया होता तो णायद उनका भी भला होता । यहां के उकेदार लोग उनसे काम लेते हैं, बैगार लेते हैं, उनका शोषण होता है श्रीर वे सारे के सारे पैसे वहां ' के अधिकारियों से मिल कर हड़प जाते हैं। मेरी समझ में एक बात बीरनहीं बाई कि पिछले कानुन में जो उत्पादन शुल्क था उसको हटाकर उपकर लगाने की क्या झावण्यकता पड़ी। मैं समझता हूं कि उपकर लगाने से पूंजी पतियों को नम्बर दो काम करने में मदद मिलेगी। उत्पादन शुल्क लगाने में यह होता था कि वेयर

[श्री लाखन सिंह]

हा ऊस से तम्बाक् निकालने पर किलो के हिसाब से गुरुक ले लिया जाता था। लेकिन ग्रव दो तरह की बात हो गयी है कि एक ग्रांर तो जिन पर लेवल लगा हुआ है और दूसरे जो वगैर लेवल के हैं, जो लेवल वाली बीड़ी है, यह उपकर या सेस उन्हीं पर लगेगा और विना लेवल वाली पर नहीं। पूंजीपति इतने मोले नहीं है कि इस प्रकार से सरकार को पूरा लेखा जोखा दें में श्रीर उस पर हर हजार बोड़ी पर 10 **प**रेंसे के हिसाब से उपकर देंगे । इसलिए मैं मंत्री जी से जानना चाहुंगा दि: उस उत्पादन शुल्क को हटाने की आवण्यकता क्यों पड़ी ? पूंजीपति लोग पहले से मालदार हैं ग्रीर अब उनको ग्रीर मालदार बनाने के लिए यह कानुन मदद करेगा। उसके साथ ही साथ मेरा कहना यह भी है कि तेंदू के पत्ते जो मध्य प्रदेश के क्षेत्र में पैदा होते हैं। उनकी लाने के लिए बँगन नहीं मिलते हैं । बँगन नहीं मिलते हैं तो बीड़ी बनाने वाले कर्म चारी मजदूर बेकार हो जाते हैं, बेरोजगारी के शिकार होते हैं। तो मैं अपसे निवेदन करूंगा कि तेंद्र के पत्तों को लाने के लिए आप वैगनों की व्यवस्था करें श्रीर जो हमारा मिनिमम बेज एक्ट है उसको लागु किया जाय तथा उन सभी प्रकार के मजदूरों के कल्याण के लिए जो पहले से बनाये गये श्रम कानुन हैं उन कानुनों को इन पर लाग किया जाय। तो मैं समझता हूं कि इनका कल्याण हो सकेगा । तोसरी एक ग्रीर बात में कहना चाहता हूं कि जितना पैसा निधि में हो, उससे दुगना सरकार अपने फंड से दे ताकि उनको अच्छी रक्षम मिल सके, वरना अढ़ाई, तीन करोड़ से कोई भी कल्याणकारी काम नहीं हो सकेगा। इन्हीं भव्दों के साथ मैं इसका समयंन करता हूं।

उपसभाध्यक्ष (डा॰ रफीक जकरिया):. रामानन्द यादव जी, मुख्तक्ष (में।

श्री रामानम्ब यादव (बिहार) मैं बहुस दिनों के बाद श्राया हूं।

एक माननीय सदस्य : पूरी कसर निकालने वाले हैं। उपसमाध्यक्ष (डा रफीक जकरिया): नहीं, नहीं, भार्ट बिल है।

श्री रामानन्थ थाथवः में इस विल का समर्थन करने के लिए खड़ा हुशा हूं। इसमें कुछ शब्द बोड़ी मजदूरों के संबंध में कह देना उचित समझता हूं क्योंकि उनकी वेलफेयर के साथ बिहार राज्य में मैं संबंधित हूं।

ऐसे तो हर प्रांत में बीड़ी मजदूरीं की कमेटी प्रांतीय स्तर पर बनी हुई है, लेकिन वह सारी कमेटियां निष्कीय सी है। मुझे लगता है कि मेरी स्टेट में जैसी हालत है, बैसे ही बीड़ी मजदूरों की हालत दूसरी जगह भी होगी। बीडी मजदूर सारे देश में स्कैटर्ड हैं, फैसे हए हैं, अन्यार्गेनाइण्ड हैं और उनमें संगठन करने की क्षमता नहीं है क्योंकि उसमें या तो बालक या बद्ध काम करते हैं और घरों में रहने वाली भीरतें काम करती है और थोड़े से ही नौजवान लोग काम करते हैं जिन्हें कोई रोजगार नहीं मिल पाता है, क्यों ? क्योंकि इसमें मिनियम वेजेज जो है, आपके पास कोई ऐसी मशीनरी नहीं है जो इनको मिनिमम बेजेज दिलवा सके। इसनिए जो अच्छे लोग हैं, तकड़े हैं, यह तो यह काम नहीं करते, दूसरी जगह जाकर कर लोते हैं।

तो सब से पहली बात तो यह होनी चाहिए
कि स्कैटर्ड लोगों की, सारे देश में फैले हुए लोगों
का एक संगठन बनाने के आवश्यकता है। इसमें
सरकार को भी पहल करनी चाहिए जैसेकि खेत
मजदूरों के संबंध में भी नरकार ने पहले की है।
बीड़ी बनाने वाले इस देश में कितने मजदूर
हैं, इस बारे में सरकार के पास कोई सेन्सस नहीं
है, कोई नहीं कह सकता कि कितने हैं, सब
लोग अटकलबाजी करते हैं, क्योंकि न तो
सरकार के पास कोई ऐसा रिकार्ड है कि देश
में बीड़ी बनाने वे कितने कारखाने हैं, क्योंकि
यह कारखाने प्रांतीय हैडक्वार्टर से लेकर
डिस्ट्रिक्ट हैंड क्वार्टर, छोटे-छोटे कम्पियल
टाउन्स जो हैं या जो सब डिविजनल हैडक्वार्टज
हैं या चले जाइये इंटोरियर में, वहां भी यह लोग

दस-बीस के ग्रुप में काम करते हैं। तो सरकार के पास काई सैन्सस नहीं है कि इसमें कितनी बीड़ी की फैक्टरियां हैं। ता सैन्सस के माध्यम से फैक्टरियों का पता लगा करके कि कितने लेग इतमें काम करते हैं. यह पता लग संकता है जब फैक्टरियों का पता लग जाएगा कि इतने काम करते हैं। यह काम सरकार को करना चाहिए कि सैन्सस करें।

Beedi Workers

कई लोग तो कहते हैं कि यह काम बड़ा खराब है, इससे टी॰ बी॰ होता है। लेकिन शायद इस बात को लोग महसूस नहीं करते कि बहुत से लाग खैनी के माध्यम से—जो खैनी इसमें पड़ती हैं—उपसे धादमी को कैंसर हो जातों है। श्रधिकांश व डो बनाने बाले लाग कैंसर के रोग से पंड़ित हो जाते हैं, क्योंकि डाक्टर लोगों का कहना है कि इसके बनाने में जो खैनी पड़ती है, उससे कैंसर हो जाता है।

इसमें एक और कंडिशन भी है बोमारियों की—छाटे से घर के श्रंदर अनहाइजे निक कंडिशंस हैं, वर्ट लेशननहीं है, टूटा-कूटा घर है, कहीं कोई खिड़कों नहीं हैं, दरवाजा नहीं है, चारों तरफ से बंद है, उसमें बैठ करके यह लोग काम करते हैं। सरकार को इनकी विकास कंडिशन भी ठीक करने की व्यवस्था करनी चाहिए।

यह बैलफेयर कमिण्नर जो बनाये जायेंगे,
मैं सरकार से पूछना बाहता हूं कि यह बेलफेयर
कमिण्नर क्या यह काम भी करेंगे कि जो सरकार
हारा, स्टेट हारा मिनिमम बेजेज फिक्स
किया गया है, उसके भी लागू करायेंगे ? अगर
इस कानून के अंदर प्रावधान नहीं है, तो आप
व्यवस्था कीजिए कि यही बैलफेयर कमिण्नर
उनको मिनिमम बेजेज दिलवाने की भी
व्यवस्था करेंगे। तब आप थाड़ा रिलीफ दे
सकेंगे। मैं सरकार से जानना चाहता हूं कि क्या
यह सैपेरेट चैलफेयर बोड़ी वर्क के लिए
कमिण्नर, इंसपैक्टर और अफसर बहाल किये
आयेंगे, या वही लैडहाल्डमं या दूसरे लोग हैं

करेंगे, दो-दो ड्यूटी करेंगे तो उन की सेवा नहीं कर सकेंगे। इसका भी विचार की जिए।

उपसभाष्यक्ष जी, में सरकार से नाहूंगा, इस बात की व्यवस्था जरुर होनी नाहिए कि बोड़ी मजदूरों की कोम्रापरेटिव सोसाइटी बने और ये जो किम्मनर हैं वेलफेयर के, वह काफी संख्या में केम्प्रापरेटिव संभाइटीज के नेट वक्से उन बीड़ी-मजदूरों को बना दें, महरों से लेकर देहातों तक और जैसा कि धाबे साहब ने बताया, एक बीड़ी कारपेरेमन का निर्माण कर दें, स्टेट-वाइज, और उस का काम हो उन केम्प्रापरेटिव सोसाइटीज को तेन्द्र लीफ, जो पत्ता होता है बीड़ी को तैयार करने का, वह मोहस्था करें तो मायद उन को कुछ राहत पहुंचा सकेंगे।

जपसभाष्ट्रक्ष जी, आप सेस निर्माण की बाद्ध करते हैं। इसके निर्माण में आपको कठिनाई होगी, जब तक कि आप के पास कोई रिएल सेन्सस नहीं होगा। आप सेन्द्रल सेन्सस बोर्ड के आफिसर हैं, उन के साथ बीड़ी मैनुफेक्च-रसं मिल जाते हैं कि कितनी बीड़ी मेनुफेक्च-रसं मिल जाते हैं कि कितनी बीड़ी मेनुफेक्चर हुई और कितना सेस मिलना चाहिए। इसकी भी व्यवस्था करें, ब्रेन्डेड बीड़ी में सेस मिलता है लेकिन अनब्रैन्डेड बीड़ी से सेस मिलता है लेकिन अनब्रैन्डेड बीड़ी से सेस मिलता है लेकिन अनब्रैन्डेड बीड़ी से सेस महीं मिल पाता है। मैं चाहता हूं आप इस के बारे में भी कोई व्यवस्था करें ताकि कितनी बीड़ी देश में मैनुफेक्चर होती है इस का पता चल सके।

लास्ट में मुझे यह कहना है कि बीड़ी वर्कसं के लिए एक काम ग्रीर कर दीजिए। गर्वनमेंट जैसे कंपलसरी इंग्योरेंस कराती है—बहुत से कारखानों में हैं—बैसे ही यहां पर भी हो। ग्राप उस तरह से कंपलसरी इंग्योरेन्स कराने की व्यवस्था करेंगे तो शायद कुछ राहत उनको मिल सकती है।

[श्री रामानन्द यादव]

227

इन शब्दों के साथ में इस बिल का समर्थन करता हूं । इस अनुआगंनाइण्ड् और मोस्ट नेगल कटेड सेक्शन आफ द पीपुल को आप प्रथम बार राहत देने के लिए कुछ करने जा रहे हैं, तो आप निश्चित रुप से जरा हृदय खोल कर कुछ सेस बढ़ाने की कोशिश कीजिए ताकि उनके वेलफेयर के बास्ते जो सेस मिलता है उसकी माला बड़ी हो क्योंकि जो सेस आप लगाने जा रहे हैं उसकी माला इतनी नहीं है जिससे आप उन की सेवा कर सकेंगे । इन शब्दों के साथ मैं समाप्त करता हूं ।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Santosh Mitra please. You have yot only two-three minutes.

SHRI SANTOSH MITRA .(West Bengal): Sir, every body has been given five minutes.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): It is according to the strength of each party.

SHRI SANTOSH MITRA; Mr. Vice Chairman, Sir, I support this Bill. But I would like to make some observations in regard to this Bill. The beedi industry is one of the biggest cottage industries in our country, providing employment to about three million people. It also contributes crores of rupees to the national exchequer. But the living, conditions of the beedi workers are quite horrible. They are paid law r«te_s of wages. The rate of wages aries from Rs. 4 to Rs. 10. In some States, it is in the range of Rs. 2—4, for thousand pieces. The manufacturers appoint contractors to give materials to the workers. Because of this, a share of the wages is taken away by the intermediaries. In this way, the workers are exploited. Until and unless suitable wage, are paid to the workers, welfare 1

cannot be ensured. The manufacturers appoint contractors. In this way they avaoid the responsibility fe regard to the rate of wages to be paid to the workers. Most of the production centres are in the rural areas. In the absence if alternative employment opportunities, the workers are forced to work at such low rates. The beedi workers are working under conditions of below poverty line.

Another question I would like to Mk is, how much has been collected *nder the parent Act of 1976 and how much has been spent on the welfare of the beedi workers? Unless the Ministry formulates plans and programmes to utilise the Cess-, which has been collected for the purpose of the welfare of the beedi workers, the object of this Act wiR be defeated.

In the end, I would like to n^ake some suggestions for ameliorating the miserable conditions of the beedi

workers and to free them 4 P.M. from poverty. Minimum

national wage rate is to be fixed and it must be made effective. The intermediaries must be eliminated. The manufacturers of beedies must be compelled to provide factory sheds for workers. Cooperative societies are to be formed. Manufacturers must take licences from the local authorities and the local authorities should look after those manufacturers to *see* if they are providing suitable conditions for the workers or not. And lastly, tho beedi workers' representatives are to be associated in the management of the Welfare Fund. Thank you.

श्री सदाशिव बागाईतकर (महाराष्ट्रः श्रीमन जो विधेयक, सदन के सामने मंत्री जी लाये हैं उस का मैं समर्थन श्रीरस्वागत करना चाहता हूं। लेकिन एक चीज के बारे में यह सदन को श्राक्वासन दें कि जो सेस श्राप लगा रहे हैं यह कस्टमसंसे वसूल करने का

जं। इन्तजाम हमेशा होता है बैसा न हो । इस के लिए आप वृष्ठ उपाय करना चाहेंगे उसवारे में ग्राप ने कुछ सोचा है? अव्यल तो में कहना चाहना कि 10 और पैसा बहुत नाकाफी चीज है और मिनिमम 1 रुपया भ्रगर बेस रखते -- बीड़ी मजदूरों की स्थिति का सारा वर्णन आप ने सुना उसको मैं दीहराना नहीं चाहता-तो उनके लिए धाप कुछ ज्यादा कर सकते । इसलिए मैं चाहंगा कि इस सेस कारेट आप बढादें। साथ-साथ इसका भी उपाय करें कि लेख कस्टमर्स से बस्ल न किया जाये।

Beedi -Vorkers

दूसरी बात में कहना चाहता है कि इस उद्योग में जो बाज स्थिति है उससे लगला है कि: इसके बारे में सरकार किल्कुल अन्धेरे में है। मेरेराज्य में सिन्नर ग्रीर संगमनेर में नासिक के इलाके में बड़े पैमाने पर यह रोजगार है। हम लोगों का यह तज्रवा है, हमारे यह माल्मात है कि इस धन्धे में बड़े पूजि पति लगे हुए हैं।

उपसमाध्यक्ष (डा॰ रफीक जकरिया): ग्रीरंगाबाद, नान्देद में भी है।

श्री सदाशिव बागाईतकर: वह नी प्राइम सैन्टर है।

उपसमाध्यक्ष (डा॰ रफीक जकरिया): आप का ग्रीर मेरा राज्य एक ही है, इमलिए बतारहा है।

श्री सदाशिव बागाईतकर: गोंदिया भंडारा सारा बलावा है। नासिक का जिक मेंने इस लिए किया कि इस उद्योग में कंट छाप बीडी के सारडा जैसे इजारेदार हैं। इस उद्योग में जिल तरह का काम चल रहा है उसके बारे में सरकार शायद जानकारी नहीं रखती । फैक्ट्री एक्ट सेलेकरसारे कानूनों से दूर रहने के लिए यह लोग वड़-बड़े शेंड जना कर हजारों मजदूरों को काम नहीं देते बल्कि छोटे-छोटे कस्बों में अनके एजेन्ट जाते हैं, काम देते हैं, लाते हैं साकिः फैक्ट्री इंस्पेक्शन

जैसी चीज का ग्रसर नहीं सके। कही फेक्ट्री एक्ट लागू नहीं हो रहा है। इस तरह के धन्धे ये लोग कर रहे हैं।

इस का एक नतीजा यह भी हो रहा है कि किसी तरह का प्रोटेक्शन भी मजदूरी को नहीं होता। बीडी बच्चेभी बनाते हैं में हम ने देखा. शिवकाशी चाइल्ड लेबर का एक्सप्लाइटेशन बीडी उचीय में जिलना होता है उतना गायद ही किसी उद्योग में होता होगा। भारी संख्या में महिलाएं और छोटे बच्चे भी काम करते हैं। उन को कोई कानून का प्रोटेक्शन इस लिए नहीं मिल रहा है क्यों कि बड़े उद्योगपति इसमें जामिल हैं। ग्राप को इस को जानकारी होनी चाहिए। श्रम करने वाले मजदूर से ज्यादा तेंद्र पत्ती सेबड़े लोग ज्यादा कमाई करते हैं (समय की घंटी) एक सुझाव दे कर में बत्म करता हं। वेलफेयर एक्टिविटीण के लिए अलग - अलग एस्टेब्लिशमेंन्ट का ढांचा ध्रापबनाते हैं उस मे एडिमिनिस्ट्रेशन पर 40 से 50 फीसदी खर्चा हो जाता है। कई जगह डिस्टिक्ट लेवल परई० एस० ग्राई० ग्रस्पताल है। सरकार क्यों नहीं ई० एस० छाई० अस्पतालों में इन लोगों के लिएइइन्तजाम करती। भले हीये लोग ई० एस० ग्राई० के नीचे नहीं ग्राते होंगे लेकिन अस्तपतालों की स्विधाओं का फायदा इन लोगों को मिल जाये, इस तरह का उपाय ग्राप करेंगे तो एडिमिनिस्ट्रेशन पर जो ज्यादा खर्च होगा उस से बच जायेगे। ग्रीर इत तरह का अरेजमेंट एल o आईo सीo का है, ई०एस ब्याई० का है, ग्रीर अगर ऐसा अरेंजमेंट उन लोगों के लिए करेंगे तों जो सबसे गरीब वर्ग है उसकी कुछ ज्यादा इमदाद अप कर सकेंगे। इन दो चीजों के बारे में ग्राप सोचिए ग्रीर पहले। बात तो यहें है कि इसका जो क्षेस है वह कंज्यूमर से वसूल न किया जाये इसके लिए आप कोई उपाय .रें। यही कह कर में अपनी बात सनायः नारता है।

SHRI U. R. KRISHANAfr (Tamil Nadu): Mr. Vice-Chairman, Sir, I rise to support this Bill. This Beedi Workers Welfare Cess (Amendment) Bill ought to have been brought much earlier. I do not know why the present Government took such a long time for bringing this amendment.

Sir, the beedi industry is one of the oldest industries in our country and it is more or less a cottage industry, wherever this industry exists. This is also one of the unorganised sectors of industry, which engaged more than three to four million workers Mostly the workers engaged in this industry are children' and women. According to the ILO Report, 90 per cent of the workers engaged in this industry are women and children. Most of them are affected by TB. Everybody knows that the workers engaged in the industry are not getting an_v bonus. Neither the Gratuity Act nor the Provident Fund Act is applicable to them. There should be a minimum wage fixed for this industry uniformly throughout the country. In Tamil Nadu there is a minimum wage for this industry. Everybody knows that the worker_s engaged in this industry get a amount by way of wages, . ranging from Rs. 4 to Rs. 10. It is really a meagre amount. "Recently all the States' Labour Ministers came to the conclusion that every worker, irrespective of the industry, should get a monthly income of Rs. 240. So the minimum wage, should be fixed In this sector.

Regarding medical facilities, I would urge that wherever a CGHS Dispensary exists, the workers engaged in the beedi industry should be given free medical treatment. The cess of 10 paise i_s very very inadequate. According to the Minister's statement, the amount of ces_s likely to be collected, is about Rs. 2 to 3 crores. Definitely this is a meagre amount. It cannot be utilised for any other purpose. Even for housing purjnses, I was told that only

Rs. 6,500 is likely *to* be given, by which we cannot construct • even a small room. The tendu leaf used for the manufacture of beedi should also be brought under the purview of the Act.

Now, beedi has got a 'very wide market • throughout India. I know that beedies from South India. are sent to the North. When I enquired about it, they said they are not in a position to manufacture enough beedies to send to the North, They should be given some subsidy and they should be encouraged.

Then the distinction between branded and unbranded beedis should be abolished. The contract system also should be dispensed with immediately in the industry so that the real workers get the benefit of this Act. With these words, I conclude.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Kalyanasundaram. May I appeal to you to be very brief?

SHRI M. KALYANASUNDARAM (Tamil Nadu): Yes, I shall try to be a_s brief as possible.

While supporting this Bill, I want to state that we will be only exhibiting our token sympathy for the workers. If any meaningful relief i_s to b_e given to the beedi workers by means of a welfare scheme, ffiat scheme involve the GovernmeritTof Thdia and the beedi producers also. *Iftw*, By shifting this cess to manufactured beedis, the consumers are going to be taxed. And beedi being the poor man's stimulant, you will- be only taxing the poor mah fo_r this welfare scheme.

The talk of welfare scheme for beedi workers is very unreal. The beedi worker' needs 'full employment and he wants job security. Hi_s job is not safe. Although children sAid women work, they are at the mercy of the ferocious trade mark owners who are main employers. Under them there

are middlemen v, ao exploit the labour of these people. This is a most exploited industry. There is no question of thy minimun v/ages because they have no power ^Jr collective bargaining with the em] loyers. They are unorganised. If th v trv to be organised, then they are victimised. There is no legal protect $X \setminus fop$ them. So, an All India Act i: necessary to provide them with bett> r working conditions, even before anj attention is given" to their welfare. They have no social security. Till lie end of their life they have to work because they do not have retirement benefits. Regarding occupatkAia I disease, very often the workers contract dangerous diseases like T.B. aj their places of work are highly insanitary. There should be a comprehensive Act to provide (for better sen ic/> conditions, retirement bt\iefits, ninimum wage, and medical relief. Till then, talk of their welfare has no meaning. Why we insist on natic* al minimum wage for beedj workers is, if a State Government stipulates any wage or if through collective bargaining or pressure the wage is iticreasrid in a local area, then the beedi mar. ufacturers shift their place of work to the neighbouring State to avoid payment of increased wage. Therefore, a national minimum wage is very tssttitial for the whole country to pro ect the workers otherwise welfare s hemes are meaningless. SHRI AM/ RraOSAD CHAKRA-BORTY (West Bengal): Though I welcome this Bill, I am afraid, the purpose for wfcich I welcome it will be 'defeated t (tally. Secondly, this amount of Rs. 2 ' crores-most of it will be consu; ied by the administration and the workers will get only a negligible port o_r of it. Thirdly, these beedi worker; have not been given any attention for Irtig years. Now this is about 1 heir Welfare Fund. But it is not real. In some of the High Court_E thi_s question was raised and their contents n is that they are not workers, thev &re the middlemen or contractors w 10 supply tobacco and they work on piece system and therefore no mini) lUjn wage is applicable to them no 1 MI..is is given to them

under the Bonus Act. No other beneficial measures is applicable to them. And the Government has hot thought about them. That is our grievance. The Government should see that these workers get the real welfare, the actual welfare because they are unorganised. Sir, in the High Courts this point has beea mentioned" quite often,

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): iDont go into all those details.

SHRI AMARPROSAD CHAKRA-BORTY: Sir, *i* will not go into that. But I would earnestly urge upon the Government to bring forward a comprehensive Bill so that the welfare of these beedi workers is assured ^{tc}> some extent. There are more than one crore peopl_e in this. Actually, they are forty lakhs. But, Sir, you know, in the trade union • movement, we generally take into account the family members also and, therefore, it is about one crore. These people are rotting and they are living below the poverty lin_e and they are starving and nothing i_s done to improve their welfare although we make some attempts to do something with regard to their welfare. Thank you, Sir.

SHRI P. VENKATA REDDY; Sir, I am very much thankful to the honourable Members for their unanimous support and also for their valuable suggestions for the better administration of the welfare acti* vities.

At the outset, Sir, I want *to* submit to the House that the Government is aware of the enormous problems that are being faced by the beedi worker_s and it is the Government's endeavour to do whatever is possible to improve their lot.

Sir, Shri Dhabe and Mr. Krishnan asked why so much delay has taken place and why two years have elapsed before this Bill was brought forward, it is not correct to say that two year_s have passed by. One year has already passed by during the Janata regime. Strictly speaking, Sir, it has taken only one year to bring forward this Bill.

SHRI SHRIDHAR WASUDEO DHABE: But from 1980 onwaras I you are in power.

SHRI P. VENKATA REDDY: Yes. But, it was introduced in last August and it could not be brought here because there was no time.

Now, Sir, about the implementation of the schemes, Mr. Dhabe, Mr. Bagaitkar and other Members nave criticised saying that so much money is being spent on administration and they asked: "Why don't you have common Welfare Commissioners for all these things?". I want to submit that the Welfare Commissioners are not there exclusively for the beedi industry, but they are there for iron ore, for manganese ore, for limestone and dolomite mines, for mica mines, for coal, etc. Except for coal, there 1 • is only—one for all the Welfare Funds. There are five Commissioners all over the country. They are com-mon and they are not exclusively for beedi. Therefore, that question doe not arise.

SHRI SHRIDHAR WASUDEO DHABE: Where i_s the necessity for having 5 Commissioners? Just as there is one for coal, why not have only one?

SHRI P. VENKATA REDDY. In 1978-79, coal was separated from the Labour Department and, therefore, it is with the Department of Coal. Sir. Shri Surendra Moha_n also pointed out that...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Minister, please be brief because the time allotic led tor this Bill is already over.

SHRI R. RAMAKRISHNAN (Tamil Nadu): Never curtail the time of the Minister, Sir.

SHRI SHRIDHAR WASUDEO DHABE: Let him reply, Sir.

SHRI P. VENKATA REDDY: We are concentrating on three types of welfare activities, that is, medical care, housing and education. So many Members have suggested that medical care should be strengthened and more hospitals should be opened. One honourable Member has suggested that more mobile dispensaries should be opened. There are static disp .isaries and mobile dispensaries as well as static-cum-mobile dispensaries. For the TB patients, Sir, we have got beds reserved in the TB hospitals and for each bed we are paying Rs. 3,600 and i think we have got to pay more from next year because they are demanding more. Besides this, Sir, we are giving railway fare and we are giving Rs. 50 as subsistence allowance to the workers. Of course, there is a demand to increase this amount also. The Government is having this question under its consideration. With regard to the housing schemes, the Members have said that the provision is very meagre, that is> the sum of Rs. 900/-. There are two schemes. Under the "Build Your House" scheme, we give Rs. 900/-and the other one is a subsidy scheme and it is only to supplement their expenses. Of course, there is one more scheme for the economically weaker sections. Under this scheme. Rs. 1,500 is being given as subsidy. Of coure, if the funds are available. we can even increase that. Grants-in-aid are being given to the State Governments for the construction of houses because the State Governments are concerned with the construction of houses through its agencies like the State Housing Boards, etc. In the field of education, Sir, scholarships are being given, the amounts ranging from Rs. 10 to Rs. 75.

Sir, Mr. Kalyanasundaram and some other Members also pointed out that social security measures should be properly implemented for the welfare of the workers. Sir, the Provident Fund Scheme has been made applicable vich effect from 31st May 1977. Some employers h&ve gone to the court and ve are doing our best through legal m thods to vacate that.

About the suggestion that excise duty should be withdrawn, since it is being misuse t and it led to malpractices, we si all forward the suggestion to the Ministers for their consideration.

Sir, about the question of National minimum wage, it has been discussed at different forums and levels, and It was not considered feasible. Recently, the Standing Committee of State Labour Ministers also came to the same conclusion (Interruptions).

THE VICE CHAIRMAN (DR. RAFIQ ZAKA1 IA): Don't interrupt the Minister, p ease.

SHRI P. VE IK ATA REDDY: meeting »f th Labour Ministers of some of the bi< i producing States was held on the 1 Itli September, 1981, and some important decisions were taken in that meeting. These decisions are: (1) All the State Governments should revise minimum wages latest by the 1st January 1982, and it should be between Ss. 7 and Rs. 8. Variable DA. formula should "be implemented or >noe in a year revision should be ma> e. (3) They have reguaranteed commended minimum wage or fall jack wage as not let» than 50 per c< nt of the average daily earning. I shall communicate to them the sen iments expressed the House.

SHRI SB RIDHAR WASUDEO DHABE: Yo 1 have fixed ten paile. For one and s half years...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Dhabe, please do no interrupt. (Interruptions)

SHRI P. A ENKATA REDDY. Sir, in this connf rtion so many Members have suggest* g in the Lok Sabha also that some c v-operativfs should b« formed. But then, Sir, the initiative should come from the workers.

SHRI SHRIDHAR WASUDEO DHABE; I have not suggested that...

THE VICE-CHAIRMAN (DR RAFIQ ZAKARIAV. Mr. Dhabe, I cannot allow this kind of croMexamination of the Minister. (Interruptions).

SHRI P. VENKATA REDDY; Government would like to give them all assistance they require. Now they are given Rs. 9.50 per thousand bidis and Rs. 5000 a_s death relief. The bonus this year is 10.7 per cent—Rs. .75 lakhs. It i_s better to encourage this co-operative sector so that we can relieve these workers from the clutches of the middlemen, that i», contractors.

Some hon. Members suggested enhancement of cess rate. This will be considered "by the Government while issuing the Notification. All these sugg«stiong will be considered. To review the implementation of the Act and to suggest the amendments necessary, a compact standing Tripartite Committee has been constituted on 26th August 1981. This Committee is going through the Act and it is going to ,give suggestions for better implementation and also give suggestions for the amendment of the Act.

With these words, Sir, I request that the Bill be taken into consideration.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

"That the Bill to amend the Beedi Workers Welfare Cess Act, 1976, as paseed by the Lok Sabha. be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (DR RAFIQ ZAJKARIA): Now, we shal

[Dr. Rafiq Zakaria.]

take up clause-by-clause consideration of the Bill.

Clauses 2 to 6 were added t_0 the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill,

SHRI P. VENKATA REDDY; Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

THE CINE-WORKERS AND CINEMA THEATRE WORKERS (REGULATION OF EMPLOYMENT) BILL, 1981

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, we shajl take up the Cine-worker« and Cinema Theatre Workers (Regulation' of Employment) Bill, 1981. The time allotted by the Business Advisory Committee to this Bill is two hours. So, I hope, everyone of the hon. Members who is to participate in this discussion will co-operate with me.

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) :श्रीमन, मेरा एक मोशन है जो पांच वृत्रे के लिए शिड्यूल्ड है तो क्या यह बीच में ही श्रीयेगा पांच वर्जे वा बाद में लेंगे ।

उपसमाध्यक्ष (डा॰ रफीक जकरोया): डिप्टी चेयरमैन साहब ने कहा है कि चलाइये इसे ।

श्री जनवीश प्रसाद मायुर : में दूसरी बात कह रहा हूं शिड्यूल के अनुसार पांच बजे मेरा एक स्टेट्यूटरी मोडों-फिकेशन है और पांच बजे टाईम दिया हुआ है, मिनिस्टर साहब मौजूद है।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I think, we will take it up after the Bill.

श्री जगबीश प्रसाद साथुर : मुझे साढ़े पांच बजे का रुत्स की मीटिंग में जाना है।

उपसभाष्यक (डा रकीक जकरीया) : उसमें तो सबका जाना है।

श्री जगदीश प्रसाद माथुर : 10 मिनट का काम है, ज्यादा नहीं लगेगा, पांच बजे का टाईम दिया हुआ है।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Let us see.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI SITA-RAM KESRI): It can be taken up, later on.

श्री जगदीश प्रसाद मायुर : लेटर श्रामपरमुझे कोई बापरित नहीं है लेजिन श्राज व्हिप की मंटिंग है साहे पांच दुवे ।

श्री सीताराम केसरी : ग्रन्छ। देख लेते हैं।

THE VICE-CHAIRMAN (DR. RAFIQ ZAiKARIA); Mr. Mathur, we will cross the bridge when $w_{\rm e}$ come to the bridge.

SHRI JAGDISH PRASAD MATHUR: But I may not be grounded in between.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); No, no.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): Sir, I beg to move:

"That the Bill to provide for the regulation of the conditions of employment of certain cine-workers and cinema theatre workers and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."